

provision of drinking water, provision of supplementary nutrition, etc.

Lock-out in Titagarh Paper Mills

1229. SHRI MOHAMMED AMIN: Will the Minister of LABOUR be pleased to state:

(a) what are the reasons for look-out in Unit Nos. 1 and 2 of Titagarh Paper Mills;

(b) what steps have been taken by Government to re-open the *two* units; and

(c) whether the "workers of the mill have been demanding taking over of the management and thereafter, nationalisation of the company; if so, what are the reasons for not acceding to the said demand?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): (a) to (c) The information has been called from Government of West Bengal, the appropriate authority under the industrial Disputes Act, 1947, and will be laid on the Table of the House in due course.

Crimes in Juvenile . Delinquents Remand Homes

1230. SHRI BIR BHADRA PRATAP SINGH:

SHRI BHAGATRAM MANHAR:

Will the Minister of WELFARE be pleased to state:

(a) whether it is a fact that a large number of crimes have come to the notice of the Government in Juvenile Delinquents' Remand Homes in Madhya Pradesh, Uttar Pradesh, and Delhi during the last two years;

(b) if so, what are the details in this regard;

(c) whether it is also a fact that a large number of juvenile detainees in these Homes have attained the adulthood and are required to be shifted to jails; and

(d) if so, what steps are being taken to shift these detainees to the jails?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI * SUMATI ORAON): (a) to (d) The information is being collected.

Legislation for one union for one industry

1231. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of LABOUR be pleased to state: "

(a) whether Government are contemplating to bring forward a legislation seeking one union for one industry, so as to ensure peaceful industrial relations;

(b) whether Government had discussed this issue with the trade union leaders;

(c) if so, what was the reaction of trade unions in this regard; and

(d) by when the proposed legislation would be brought forward and implemented?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): (a) An Industrial Relations Bill incorporating amendments to the Industrial Disputes Act, 1947 and the Trade Unions Act, 1926 is under finalisation. Constitution of Bargaining Agent/ Council for a unit/industry for a specified term is among the suggestions being considered.

(b) The Standing Labour Committee, a tripartite national forum representing workmen, employers and the Government considered the entire question in September, 1986. Separate discussions were held with the representatives of the Central Trade Union Organisations in November, 1986.

(c) The various trade union organisations expressed their viewpoints, some in support and some expressing their different approaches.

(d) The Bill incorporating the various amendments proposed is under finalisation, and will be tabled as soon as it is finalised.